

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION NO. 605

ANSWERED ON 07.02.2022

DISCRIMINATION AGAINST MUSLIMS IN RENTING A FLAT AT URBAN COMMUNITIES

605. SHRI ABDUL WAHAB:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether it is a fact that Muslims are finding it hard to get a place to stay for rent particularly in urban parts of the country;
- (b) whether issues of discrimination in renting a house or a flat particularly in metropolitan cities has come to the notice of Government;
- (c) whether Government has received any letters concerning issues of such discriminations; and
- (d) whether Government is considering to bring any law to stop such discrimination to minorities as their constitutional rights are being violated?

A N S W E R

THE MINISTER OF MINORITY AFFAIRS
(SHRI MUKHTAR ABBAS NAQVI)

(a) to (d) No Sir, the Government has enacted National Commission for Minorities (NCM) Act, 1992 to constitute a National Commission for Minorities and to provide for matters connected therewith or incidental thereto. Its functions inter-alia include (a) evaluate the progress of the development of minorities under the Union and States; (b) monitor the working of the safeguards provided in the Constitution and in laws enacted by Parliament and the State Legislatures; (c) make recommendations for the effective implementation of safeguards for the protection of the interests of minorities by the Central Government or the State Governments; (d) look into specific complaints regarding deprivation of rights and safeguards of the minorities and take up such matters with the appropriate authorities; (e) cause studies to be undertaken into problems arising out of any discrimination against minorities and recommend measures for their removal; (f) conduct studies, research and analysis on the issues relating to socio-economic and educational development of minorities; (g) suggest appropriate measures in respect of any minority to be undertaken by the Central Government or the State Governments; (h) make periodical or special reports to the Central

Government on any matter pertaining to minorities and in particular difficulties confronted by them; and

(i) any other matter which may be referred to it by the Central Government.

In pursuance of mandate to look into specific complaints regarding deprivation of rights and safeguards of the minorities and take up such matters with the appropriate authorities, NCM considered two complaints regarding denial of flat in year 2015 and the same were disposed of after calling reports from concerned authorities.
